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Title: Need to ensure that minority educational institutions are not restrained through regulatory provisions of the State in controlling their institutions.

SHRI FRANCIS FANTHOM (NOMINATED): Article 30 of the Constitution has granted minorities the Fundamental Right to establish and administer educational institutions of their choice. While the Article is a promise of reality in functional terms there is considerable interference and restrictions by State agencies in the implementation of the provisions that enable the rights to establish and administer, to manifest these dimensions. Consequently enormous resources are spent by minorities to safeguard their rights.

The Government in view of past experiences has taken a much needed step to establish the National Commission for Minorities Educational Institutions to facilitate affiliation of institutes of higher learning.

The Government needs to consider provisions that will provide clarity to this enabling provision so as to enable minorities to effectively control their educational institutions and that no minority institution is coerced by regulatory provisions of the State to surrender control of these institutions.